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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 286/2017 in CP(CAA) Inw. 4359/NCLT/AHM/2017
c.w. CA (CAA) No.47/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

Name of the Company: Tega Industries (SEZ) Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Parth Contractor	Adv.	Applicant	
2.				

ORDER

Learned Advocate Mr. Parth Contractor present for Applicant in IA 286/2017.

Heard arguments of Learned Counsel for Applicant.

This application filed to condone the delay of 48 days in sanction of arrangement in the nature of amalgamation of Tega Industries (SEZ) Ltd and Tega Industries Ltd.

The application reads that chairman of meetings filed his report on 28.06.2017. This petition was filed on 23.08.2017 with a delay of 48 days. The reason for delay according to applicant is "That letter received from Regional Director office and official Liquidator office seeking certain clarification, later the concerned signatory of the applicant was not available and entire legal team was held up in GST with effect from 01.07.2017 and because of the applicant missed out on adhering to the time prescribed for filing the petition".

The reason stated is a sufficient reason to condone the delay. This Tribunal is having inherent power under Rule 4(11) NCLT Rules to condone delay. The period prescribed under Rule 15 of Amalgamation, Arrangement and Compromise Rules can be condoned. Therefore, this Tribunal is condoning delay of 48 days in filing petition.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of September, 2017.